

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 115
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi Applicant/petitioner
v.
Praveer Construction Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 14.06.2019

Coram:

SH. R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

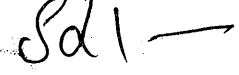
PRESENTS:

For the IRP	Mr. Rakesh Kumar, Ms. Chetna Bisht & Mr. Aashish Khattar, Advs.
For the Respondent	Mr. Anuj Tiwari, Adv. Ms. Lucky Palta & Ms. Arunima, Advs.

ORDER

① Ld. Counsel for the Board of Directors states that the stay is granted ^{of the proceedings} before the tribunal by the Hon'ble Supreme Court in Writ Petition No. 713 of 2019. Ld. Counsel for the RP states that he is not aware about the stay granted by Hon'ble the Supreme Court. He seeks some time to check as to the order passed in relation to the corporate debtor. In view of the same let RP report the position before this Tribunal on 02.07.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)